

its website (<http://meity.gov.in/advisory-blue-whale-challenge-game>) on 12th September, 2017.

- (vi) Minister, Women and Child Development wrote to Principals of all schools on 31st August, 2017 to take immediate steps to protect children from Blue Whale Game Challenge.
- (vii) Ministry of Electronics and Information Technology and Indian Computer Emergency Response Team interacted with service providers of social media regarding the steps to be taken to prevent users from falling prey to harmful online games.

(b) and (c) No, Sir. Based on the analysis of cases reported, no such online games have been found.

(d) Information Technology (IT) Act, 2000 has adequate provisions for dealing with such crimes. Section 79 of the IT Act, 2000 requires intermediaries to follow due diligence, failing which they would be liable. The Information Technology (Intermediaries Guidelines) Rules, 2011 notified under Section 79 of the Act, *inter alia*, specifies that the intermediaries shall inform the users of computer resource not to host, display, upload, modify, publish, transmit, update or share any information that is grossly harmful, harms minor in any way; violates any law for the time being in force; etc.

Seats allocated to Tamil Nadu under India BPO Promotion Scheme

88. SHRIMATI SASIKALA PUSHPA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware of the fact that out of 2800 seats allocated to the State of Tamil Nadu under BPO Promotion Scheme, nearly 700 seats have not started their operation even after six months after the In-Principal Approval (IPA), if so, the details thereof and the reasons therefor; and

(b) the details of steps taken, if any, by Government to make them operational?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K. J. ALPHONS): (a) and (b) Under India BPO Promotion Scheme (IBPS), for the State of Tamil Nadu, 2800 seats were allotted based on population percentage, as per Census, 2011. After four rounds of online bidding, total 2700 seats have been allocated to successful bidders to setup 19 BPO/ITeS units in the Tamil Nadu State under IBPS. As per terms and conditions of IBPS, successful bidders have to set up operations within 9 months from issuance of IPA. Till now, 16 units for a total of 2100 seats have reported commencement

of operation to Software Technology Parks of India (STPI), the implementing agency of IBPS. The remaining 3 units for a total of 600 seats are at various stages of implementation. It is obligatory on the units to start operations within the stipulated timelines of IBPS. All necessary support in respect of starting operations under the scheme is being extended to the units by STPI and State IT Departments.

Aadhaar Data Leak

89. SHRI VIVEK GUPTA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of number of Aadhaar Personal information leaks from the CIDR since 2014;

(b) whether Government is planning to set up a nodal agency to compensate victims of Aadhaar data leaks or theft or misuse of data, if so, the details thereof and if not, the reasons therefor;

(c) whether it is a fact that 210 websites of Central Government and State Government Departments were displaying the list of beneficiaries along with their personal information to the public, if so, the reasons therefor; and

(d) the number of Government schemes where Aadhaar is mandatory for availing them?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K. J. ALPHONS): (a) There has been no leakage of Aadhaar data from the Central Identities Data Repository (CIDR) of Unique Identification Authority of India (UIDAI).

(b) Does not arise.

(c) Yes, Sir. It was found that approximately 210 websites of Central Government and State Government departments including educational institutes, were displaying the list of beneficiaries along with their name, address, other details and Aadhaar numbers for information of general public. The concerned departments were instructed to remove the Aadhaar and other personal data from the said websites.

In addition, the Central and State Governments have been advised to sensitize all Ministries/Departments to take all precautions while publishing or sharing data on their websites and ensure compliance of Aadhaar Act, 2016 and Information Technology Act, 2000.

(d) Section 7 of the Aadhaar Act, 2016 enables use of Aadhaar as condition precedent for services and benefits flowing from Consolidated Fund of India, provided